

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 17491/2017

(Arising out of impugned final judgment and order dated 06-02-2017 in CWP No. 25871/2016 passed by the High Court Of Punjab & Haryana At Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SANJEEV MALHOTRA & ORS.

Respondent(s)

Date : 27-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Aman Sinha, Sr. Adv.
Mr. Shiv Mangal Sharma, Adv.
Ms. Saudamini Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s) Mr. Arun Bhardwaj, Adv.
Mr. Ashish Pandey, Adv.
Mr. Gauraan Bhardwaj, Adv.
Ms. Amita Singh Kalkal, AOR

UPON hearing the counsel the Court made the following

O R D E R

Issue notice.

Ms. Amita Singh Kalkal, learned counsel accepts notice.

Status quo existing as on today in respect of the promotional matters that are covered by the impugned judgment shall be maintained till the next date of hearing.

Tag with D.No. 23698/2017.

(MEENAKSHI KOHLI)
COURT MASTER

(KAILASH CHANDER)
COURT MASTER